


F.No. 01(05)/Circular/CESTAT/2017
Customs, Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110066

Date: 06.03.2019

PUBLIC NOTICE No. 04 of 2019

In supersession of all orders/notifications the Hon'ble President, CESTAT in exercise of power conferred by Section 129C of the Customs Act, 1962 (52 of 1962) read with Section 35D of the Central Excise Act, 1944 (1 of 1944), Section 86 of the Finance Act, 1994 and Section 9C of the Customs Tariff Act, 1975, by Notification No. 01/2019 dated 04.3.2019 amends the Customs, Excise and Service Tax (Procedure) Rules 1982 as follows:-

Rule 8(2) -Every memorandum of appeal, cross-objections, reference applications, stay applications or any other Miscellaneous applications shall be typed neatly in double space on **Legal size** paper and the same shall be duly paged, indexed and tagged/punched firmly with each paper book in separate folder. Copies of all documents shall also be in **Legal size** paper.

By Order,

(Bineesh Kumar K.S.)
Registrar

Copy to:-

1. Sr. P.S. to Hon'ble President, CESTAT, New Delhi.
2. SPS to Hon'ble Members, CESTAT, New Delhi and all Regional Benches.
3. Deputy/Asst. Registrars and Technical Officers, CESTAT All Benches.
4. Chief Commissioners/Commissioners, Customs, Central Excise and Service tax, All India.
5. Chief Commissioner (AR), CESTAT, Delhi/Commissioner (AR) Chennai, Mumbai, Kolkata, Ahmedabad, Bangaluru, Allahabad, Hyderabad and Chandigarh.
6. Bar Association, CESTAT, Delhi, Chennai, Mumbai, Kolkata, Ahmedabad, Bangaluru, Allahabad, Hyderabad and Chandigarh.
7. All subscribed Publications/journals.
8. Chairman, CBEC, New Delhi
9. Under Secretary, AD.IC, Department of Revenue, North Block, New Delhi.
10. PA to Registrar, CESTAT, New Delhi.
11. Notice Board/ Website/Guard File.


Dy. Registrar (Judicial)